The Punjab Instrument (Control of Noises) Act, 1956

Act 36 of 1956

Keyword(s):
Instrument, Loud Speaker, Microphone, Amplifier
**THE PUNJAB INSTRUMENTS (CONTROL OF NOISES) ACT, 1956.**

Punjab Act No. 36 of 1956.

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THE PUNJAB INSTRUMENTS (CONTROL OF NOISES) ACT, 1956.

Punjab Act No. 36 of 1956.

[Received the assent of the Governor of Punjab on the 26th September, 1956 and was first published for general information in the Punjab Government Gazette (Extraordinary) dated the 1st October, 1956.]

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An Act to control the use and play of instruments such as loud-speakers, microphones and amplifiers.

Be it enacted by the Legislature of the State of Punjab in the Seventh Year of the Republic of India as follows:

1. (1) This Act may be called the Punjab Instruments (Control of Noises) Act, 1956.

(2) It shall come into force in such areas and on such dates as the State Government may, by notification in the Official Gazette, direct.

1 For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary) 1956, page 184.
2 For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary) 1957, page 339.
3 For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 1608.
5 For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1969, page 1118.
2. In this Act, unless there is anything repugnant in the subject or context—

"Instrument" means a loud-speaker, an amplifier and such other apparatus for the play of sounds as may be declared to be an instrument under this Act by the State Government.

3. No person shall use or operate any instruments—

(a) in or upon any premises at such pitch or volume as to audible beyond the precincts thereof; or

(b) on any road, street, thoroughfare or other public or vacant place;

except under the written permission of the District Magistrate or any officer authorised by him in this behalf and under such conditions as may be attached to it.

4. No person shall use or operate any instrument between ten o'clock in the night and six o'clock in the morning except with the written permission of the District Magistrate or any officer authorised by him in this behalf and under such conditions as may be attached to it.

4A. No permission under section 3 or section 4 shall be given unless the application for permission bears a court fee stamp of the value calculated at the rate of five rupees for every day or part thereof in respect of which the permission is sought:

Provided that where the permission is either refused or given for a period which is less than the one applied for, the amount of fee shall be refunded wholly or proportionately as the case may be.

1 Substituted by Punjab Act 17 of 1969, section 2
2 Inserted by Punjab Act 35 of 1960, section 2.

5. Whoever contravenes the provisions of the Act shall be liable to be punished with imprisonment of either description for a term which may extend to six months or with fine which may extend to one thousand rupees or with both.

6. Notwithstanding anything contained in the Code of Criminal Procedure, 1898, an offence punishable under this Act shall be cognizable.

1. Added by Punjab Act 42 of 1957, section 2.